

- (ii) It has been mandated that all Government websites are to be hosted on infrastructure of National Informatics Centre (NIC), Education and Research Network (ERNET) or any other secure infrastructure service provider in the country.
- (iii) National Informatics Centre (NIC) which hosts the Government websites is continuously engaged in upgrading and improving the security posture of its hosting infrastructure.
- (iv) National Informatics Centre (NIC) has been directed not to host web sites, which are not audited with respect to cyber security.
- (v) All major websites are being monitored regularly to detect malicious activities.
- (vi) The Indian Computer Emergency Response Team (CERT-In) issues alerts and advisories regarding latest cyber threats and counter measures on regular basis. CERT-In has published guidelines for securing the websites, which are available on its website (www.cert-in.org.in). CERT-In also conducts regular training programmes to make the system administrators aware about secure hosting of the websites.
- (vii) Indian Computer Emergency Response Team (CERT-In) tracks the hacking of websites on 24x7 basis and alerts the concerned website owners to restore the hacked websites and taking further actions to secure the websites.

Non-payment of salary to employees of ITI Limited, Mankapur

2614. SHRI ARVIND KUMAR SINGH:

SHRI NEERAJ SHEKHAR:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government is aware that thousands of employees of ITI Limited, Mankapur, Gonda under the Ministry have not got salaries from the last five months and their families are on the verge of starvation;

(b) if so, the details thereof and the reasons therefor;

(c) whether Government would inquire into non-payment of salaries to employees and direct the competent authorities to pay salaries to thousands of employees working in ITI Limited, Mankapur; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) and (b) ITI Limited, Mankapur is one of the six manufacturing units of ITI Limited. Due to continuous losses for the past twelve years, ITI is not in a position to generate its own resources for timely payment of salaries to its employees and is dependent on Government support for the same. On 3rd March, 2015 M/s. ITI Limited has made payment of salaries which had become due for more than three months. However, payment of salaries for the months of January and February, 2015 is still pending.

(c) and (d) The Government is aware of the problems faced by the employees of M/s. ITI Limited due to non payment of salaries and is taking all possible steps to address the situation. The Cabinet Committee on Economic Affairs (CCEA) has approved a revival plan for M/s. ITI Limited, which comprises of extending a financial assistance of ₹ 612 crore to meet the establishment cost during implementation of revival plan. During 2014 a soft loan of ₹ 200 crore was provided to M/s. ITI Limited for making payment of salaries. In February, 2015, an additional soft loan of ₹ 100 crore has been released to ITI Limited for making payment of salaries to its employees. In addition to these an amount of ₹ 165 crore, which is also a part of the revival package approved by CCEA, relating to 39 months' arrears due to 1997 pay revision has also been released to ITI Ltd. to enable it to pay the amount to its employees. Further, in the Union Budget 2015-16, a provision of ₹ 150 crore has been made by the Government as support to M/s ITI Limited for payment of salary.

Debate on net neutrality

2615. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) in reference to the debate on Net Neutrality, the Government's position on whether internet, internet transmission and internet interconnection is similar to traditional telecommunications;

(b) if so, the rationale for the same; and

(c) if not, the approach that shall be adopted by Government to ensure proper regulatory oversight over all of the above?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) to (c) At present, the issues pertaining to net neutrality are in consultative stage. Telecom Regulatory Authority of India (TRAI) is contemplating release of a consultation paper covering issues related to 'Over the Top' (OTT) players, including net-neutrality. In addition to this, Department of Telecommunications has also constituted a committee to recommend overall policy response to net neutrality.